

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- MA.5/2023



Shallu. V/s Shiv Dayal
..... Petitioner/Appellant Respondent

Notice to the respondent (s): -

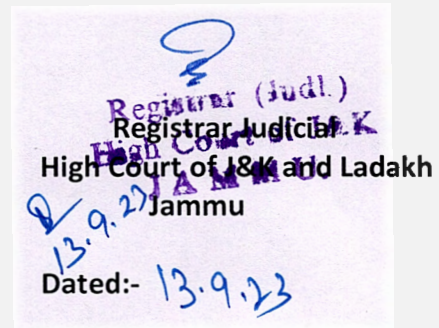
Shiv Dayal, 44 years
Son of Kasturi Lal,
R/o H.no.361/1 Jawahar Nagar
Narwal Pain, Jammu Cantt,
Jammu.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 09.10.2023 09.00 A.M. or the next working day if 09.10.2023 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 13th day of September, 2023 at Jammu.

No.:-

1044B



Copy of the above forwarded to:

1. The Editor Daily Excelsior, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 108 dated 12-09-2023 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

